BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

IA 18/2018 in C.P. (I.B) No. 32/7/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.01.2018

Name of the Company:

Kuldeep Verma RP

V/s.

SREI Infrastructure Finance Ltd.

Section of the Companies Act:

Section 12 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION **SIGNATURE** 1. Sander Sinsli APLICAT 2. Mihre Rankh APPLICAT (M36h) APPLICA 3. Dø. Chetzn Ripyrolit 4. Tmsh_13-j APPLICA Ad. L. Confosate. E. Kurnas Penjersh Menager-deglid

ORDER

Learned Advocate Mr. Sandeep Singhi with Learned Advocate Mr. Mihir Parikh with Learned Advocate Mr. Chetan Rajpurohit with Learned Advocate Ms. Trisha Baxi present for Applicant. None present for Respondent in IA 18/2018.

Representative of Corporate Debtor Mr. Kumar Rajesh present.

Proof of copy of application and proof of service of application on Financial Creditor and Corporate Debtor filed.

Heard arguments of learned Counsel for Applicant.

COC in its third meeting held on 21.12.2017 resolved to seek extension of time and authorised RP to seek extension of duration of CIRP process.

Perused the application. For the reasons mentioned in the para 7 of pages 6 and 7 of the application, this Authority is satisfied there shall be extension of CIRP process for a period of 90 days beyond 180 days.

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Application is disposed of accordingly.

Common

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 11th day of January, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL